LOK SABHA

UNSTARRED QUESTION NO. +2251

TO BE ANSWERED ON WEDNESDAY, THE 4th March, 2020

Pending Rape Cases in Courts

+2251. SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state?

(a) whether about one lakh sixty thousand cases related to rape of children and women are pending across the country and if so, the details thereof;

(b) whether the Government proposes to establish more than one thousand fast track courts in order to dispose the cases specially rape cases;

(c) if so, the State-wise number of such courts being established and the time by which they would start functioning;

(d) whether the Government proposes to issue any guidelines for the time bound disposal of cases; and

(e) if so, the details thereof ?

ANSWER

MINISTER OF LAW & JUSTICE, COMMUNICATIONS, ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a to e) In furtherance to The Criminal Law (Amendment) Act, 2018, a Scheme has been finalized for setting up of 1023 Fast Track Special Courts (FTSCs) across the country for expeditious trial and disposal of pending cases related to Rape and Prevention of Children from Sexual Offences (POCSO) Act, 2012, in a time-bound manner under Centrally Sponsored Scheme. The details of States/UTs wise proposed FTSCs is given at Annexure-I.

So far, Central share of funds amounting to Rs.99.43 Crore has been released during 2019-20 to 27 States/UTs which have so far consented to setting up of 649 number of FTSCs. As per information received from High Courts, 195 FTSCs have already been set up till 31st January, 2020. Annexure-II

As per information received from High Courts, the status of pending cases related to Rape and POCSO Act, as on 31st December, 2019 is given at Annexure-III . As per the Scheme of FTSCs, each such Court is expected to dispose 165 cases in a year for which States/UTs Governments have been kept informed.

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States/UTs wise data of proposed Fast Track Special Courts (FTSCs)

S.No.	Name of State/UT	Proposed FTSCs
1	Andhra Pradesh	18
2	Telangana	36
3	A/N Island	01
4	Arunachal Pradesh	03
5	Assam	27
6	Bihar	54
7	Chandigarh	01
8	Chhattisgarh	15
9	Goa	02
10	Gujrat	35
11	Haryana	16
12	Himachal Pradesh	06
13	Jammu & Kashmir	04
14	Jharkhand	22
15	Karnataka	31
16	Kerala	56
17	Madhya Pradesh	67
18	Maharashtra	138
19	Manipur	02
20	Meghalaya	05
21	Mizoram	03
22	Nagaland	01
23	NCT of Delhi	16
24	Odisha	45
25	Punjab	12
26	Rajasthan	45
27	Tamil Nadu	14
28	Tripura	03
29	Uttarakhand	04
30	Uttar Pradesh	218
31	West Bengal	123
	Total	1023

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State wise details of No. of Fast Track Special Courts (FTSCs) functional & established for Women and Girl children under the Scheme of FTSCs (January, 2020)

States	No. of FTSCs
Madhya Pradesh	56
Chhattisgarh	15
Delhi	16
Tripura	03
Jharkhand	22
Rajasthan	26
Telangana	09
Gujarat	34
Tamil Nadu	14
Total	195

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	Status of cases related to rape and POCSO Act. (As on 31.12.2019)	
1	Andhra Pradesh	3897
2	Assam	6227
3	Arunachal Pradesh	315
4	Mizoram	357
5	Nagaland	89
6	Maharashtra	21691
7	Goa	34
8	Daman & Diu	13
9	Dadar & Nagar Haveli	27
10	Chhattisgarh	4159
11	West Bengal	20511
12	Delhi	11418
13	Gujarat	8372
14	Haryana	3707
15	Punjab	1734
16	Chandigarh	113
17	Bihar	13924
18	Himachal Pradesh	1450
19	J&K	1388
20	Jharkhand	4630
21	Kerala	10958
22	Lakshadweep	15
23	Karnataka	6310
24	Madhya Pradesh	19981
25	Meghalaya	864
26	Odisha	9471
27	Rajasthan	11159
28	Sikkim	93
29	Tamil Nadu	5118
30	Tripura	601
31	Telangana	6925
32	Uttar Pradesh	66994
33	Uttarakhand	1456
	Total	244001